

HIGH COURT OF ANDHRA PRADESH

ROC.No. /2020/J.Spl.

Date: 20.06.2020

SUB:- High Court of Andhra Pradesh – Re-constitution of
Committees – Submitted – Reg.

In order to have a smooth functioning of the High Court on the administrative side and also in view of the fact of recent elevation of Hon'ble Judges, as Judges of the High Court of Andhra Pradesh, the Hon'ble The Chief Justice is pleased to reconstitute the following Committees.

In supersession of the earlier orders, the Hon'ble the Chief Justice has been pleased to constitute/re-constitute the committees and allocate the administrative functioning as detailed herein with immediate effect.

The Hon'ble The Chief Justice will be the Ex-Officio Chairman of all the committees constituted. If there is no unanimity on the subject amongst the members of the Committees, such subjects shall be placed before the Hon'ble The Chief Justice.

All resolutions passed by the Committees shall be finally approved by the Hon'ble The Chief Justice before execution.

Sl. No.	Name of the Committee	Members of the Committee	Registry concerned	SUBJECTS
1	Administrative Committee-I	1. Hon'ble the Chief Justice 2. Hon'ble Sri Justice Rakesh Kumar 3. Hon'ble Sri Justice C.Praveen Kumar 4. Hon'ble Sri Justice A.V.Sesha Sai 5. Hon'ble Sri Justice U.Durga Prasad Rao	Registrar General	All matters pertaining to the policy issues of the High Court; and the matters including appointment, seniority, promotion, expunction or up-gradation of ACRs, claims of Full Additional Charge, disciplinary matters falling within the scope of Article 235 of the Constitution of India with respect to the District and Sessions Judges and Courts. The review of the cases for extension of service beyond 50, 55 and 58 years of age including the cases of premature retirements or any matter

				<p>pertaining to the A.P. State Higher Judicial Services. Functioning of the Commercial Courts at all levels. Any other matter of the importance directed by the Hon'ble the Chief Justice for deliberations and to take decisions.</p> <p>To examine the necessity of constitution of new District Courts or its shifting at all levels and to make appropriate recommendations.</p> <p>To examine and deal with representations made by Bar Associations for establishing or shifting of District Courts.</p> <p>To examine and deal with transfer of cases and jurisdiction of District Courts and distribution of work.</p> <p>Note: This subject to which consultation of the Administrative Judge of the respective District felt necessary as per prevailing practice, their views may be taken on the said subject prior to the meeting in writing and be placed for consideration before the Committee. In that way they are not supposed to be disturbed for the meeting.</p>
2	Administrative Committee-II	<ol style="list-style-type: none"> 1. Hon'ble the Chief Justice 2. Hon'ble Sri Justice Rakesh Kumar 3. Hon'ble Sri Justice M.Satyanarayana Murthy 4. Hon'ble Sri Justice G.Shyam Prasad 	Registrar General	<p>All matters pertaining to the policies on any issue and the matter including appointment, promotion, seniority, expunction or up-gradation of ACRs, claims of Full Additional Charge and the disciplinary matters falling within the scope of Article 235 of the Constitution of India with respect to the Civil Judge (Senior and Junior Division)/Judicial Magistrate Courts. The review of the cases for extension of service beyond 50, 55 and 58 years of age including the cases of premature retirements and also matters relating to A.C.P. Grade, except the matters, which are specifically assigned to other committees. The matter relating to Grama Nyayalayas. Any other matter of the importance as directed by the Hon'ble the</p>

				<p>Chief Justice for deliberations and to take decisions.</p> <p>Note: This subject to which consultation of the Administrative Judge of the respective District felt necessary as per prevailing practice, their views may be taken on the said subject prior to the meeting in writing and be placed for consideration before the Committee. In that way they are not supposed to be disturbed for the meeting.</p>
3	<p>Committee to pursue the establishment of Judicial Academy and to see the overall working of Judicial Officers' training and Research Institute and all matters relating thereto; capacity building of Judicial Officers.</p>	<ol style="list-style-type: none"> 1. Hon'ble the Chief Justice 2. Hon'ble Sri Justice C.Praveen Kumar 3. Hon'ble Sri Justice U.Durga Prasad Rao 4. Hon'ble Sri Justice M.Satyanarayana Murthy 5. Hon'ble Sri Justice N.Jayasurya 	Director	<ol style="list-style-type: none"> a) Purchase of all relevant Books, Journals/ software to maintain library. b) Preparation of modules & schedules for conducting training programmes and workshops. c) Planning and imparting continuing judicial education to the Judicial Officers, including imparting judicial education to the newly recruited Judicial Officers. d) Management and upkeep of the Judicial Academy. e) Capacity building of Judicial Officers in terms of 13th and 14th Finance Commission recommendations including matters relating to finalizing the proposals/ plans submitted by the Judicial Academy. f) Any other issue touching the subject matter as assigned by the Hon'ble the Chief Justice.
4	<p>Infrastructure Development, constructions and Maintenance Committee for the High Court and Subordinate Courts.</p>	<ol style="list-style-type: none"> 1. Hon'ble the Chief Justice 2. Hon'ble Sri Justice C.Praveen Kumar 3. Hon'ble Sri Justice A.V.Sesha Sai 4. Hon'ble Sri Justice CH.Manavendranath Roy 	<p>Registrar General, Registrar (Admn), Law Secretary, Chief Engineer and OSD (Accounts)</p> <p>(Note : The presence of Chief Secretary & Finance Secretary for these subjects would be as directed by the Chief</p>	<ol style="list-style-type: none"> a) Preparation of plans for construction of the building of the High Court with the assistance of CRDA personnel/Chief Engineer/ Architect, for construction of the High Court and to supervise the progress of the work, in addition to the steps which are required to be taken to accelerate the construction work of the High Court. b) Residential accommodation of Hon'ble Judges, Registry Officers

			Justice. Their presence for all the meetings is not required.)	<p>and Staff.</p> <p>c) Supervision and construction of High Court Guest House at Amaravati/Vijayawada/ Guntur.</p> <p>d) To take following steps in connection with establishment of Judicial Academy.</p> <p>i) To identify the land and building for establishment of Andhra Pradesh Judicial Academy;</p> <p>ii) To provide sufficient infrastructure and other ancillary issues;</p> <p>iii) To oversee the matters exceeding the limit of Rs.3 lakh (Rupees Three Lakh only) relating to the Judicial Academy;</p> <p>e) To take steps for establishment and infrastructure of buildings of the State Legal Services Authority, the Arbitration and Mediation Centers in the High Court and Subordinate Courts.</p> <p>f) On demand made by the Digitalization Committee regarding infrastructure, the decision may be taken thereon.</p> <p>g) Prepare a plan for construction of new District Court buildings or any additional construction required in the existing buildings of the District Courts, Subordinate Courts including any permission regarding repairs of the existing buildings.</p> <p>h) All matters pertaining to construction and maintenance of the residential accommodation of the District Judges, Civil Judges in their respective Districts/ Mandals/Towns and staff. If adequate places are not available, develop the infrastructure for the Judicial Officer and the staff.</p>
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5	Recruitment-cum-Examination Committee.	<ol style="list-style-type: none"> 1. Hon'ble Sri Justice U.Durga Prasad Rao 2. Hon'ble Sri Justice M.Satyanarayana Murthy 3. Hon'ble Sri Justice D.V.S.S.Somayajulu 	Registrar (Recruitment)	<p>a) For conducting and completing the process of examination and to make recommendations regarding selection and appointment of Judicial Officers viz., Civil Judge/District Judge(Entry Level)/Suitability test for promotion/Limited competitive examination for timely completion of the process as directed by the</p>

				<p>Hon'ble Supreme Court.</p> <p>b) To complete the process of selection of Staff to the High Court and Subordinate Courts as well as the Staff of State Legal Services Authority, Judicial Academy, Arbitration and Mediation Centre, on establishment.</p> <p>c) To look into the process of selection of Staff in the High Court and Subordinate Courts as well as all the offices connected to the High Court.</p> <p>d) To make recommendations regarding modalities of the process of examination, its subjects and on other ancillary issues to decide curriculum of selection and appointment of Judicial Officers viz., Civil Judge/District Judge(Entry Level)/Suitability test for promotion/Limited competitive examination and also of the Staff.</p> <p>e) To suggest and recommend for framing appropriate Rules/modifications.</p> <p>f) Any other issue touching the subject matter as assigned by the Hon'ble the Chief Justice.</p>
6	Transfers & Postings Committee	<ol style="list-style-type: none"> 1. Hon'ble the Chief Justice 2. Hon'ble Sri Justice Rakesh Kumar 	Registrar General	<p>a) Transfers and postings of all Judicial Officers of the Subordinate Courts except the Registry Officers and the Officers required to be posted on deputation in State Legal Services Authority, Judicial Academy, Law Department and any other services.</p> <p>b) Inter-State transfer of employees from the District Court units of State of Telangana to the District Court Units of the State of Andhra Pradesh and vice versa.</p> <p>c) Inter-State Transfer of Officers and employees from the High Court for the State of Telangana to the High Court of Andhra Pradesh and vice versa.</p> <p>d) Transfer of employees from the Subordinate Courts of the State of Andhra Pradesh to the High Court of</p>

		<p>2. Hon'ble Sri Justice CH.Manavendranath Roy</p> <p><u>IX) Sub-Committee to prepare draft Rules for designating Senior Advocates</u></p> <p>1. Hon'ble Sri Justice CH.Manavendranath Roy 2. Sri Y.V.Ravi Prasad, Sr. Advocate.</p> <p>Note: The Members of the sub-committee would join the Larger/Main Committee, if finalization of the Rules is of the subject on which the Sub-Committee formulated the proposed Rules.</p>	<p>Registrar (Administration)</p> <p>Registrar General</p>	
8	Library Committee	<p>1. Hon'ble Sri Justice M.Venkata Ramana 2. Hon'ble Sri Justice R.Raghunandan Rao 3. Hon'ble Sri Justice N.Jayasurya 4. Hon'ble Smt Justice Lalitha Kanneganti</p>	Registrar (Management)	<p>a) To set up Library and to make it functional under the guidance of the Hon'ble the Chief Justice;</p> <p>b) To take all decisions pertaining to the purchase of Books and regular Journals required for the Library including online Journals under the guidance of the Hon'ble the Chief Justice.</p> <p>c) To take decisions regarding maintenance of the Judges' Library, Books in the Court Halls, Chambers and the Residential Offices of the Hon'ble Judges.</p> <p>d) All other ancillary matters pertaining to the Library.</p>
9	Indian Law Reports Committee	<p>1.Hon'ble Sri Justice M.Venkata Ramana 2.Hon'ble Sri Justice N.Jayasurya 3.Hon'ble Sri Justice B.Krishna Mohan 4.Sri N.Ashwin Kumar, Advocate 5.Sri Y.N.Vivekananda, Advocate</p>	Registrar (Management)	<p>a) To compile the judgments delivered by the Judges of the High Courts as well as the Supreme Court.</p> <p>b) To make recommendation to the publisher for publishing the judgments delivered by the Judges of the High Courts as well as the Supreme Court.</p> <p>c) To take all steps for publication of the Indian Law Reports and to decide all the issues relating to publication and distribution of Indian Law Reports.</p>
10	Finance Committee/ Committee for approval a) To purchase and other payments involving expenditure exceeding	<p>1. Hon'ble Sri Justice C.Praveen Kumar 2. Hon'ble Sri Justice CH.Manavendranath Roy 3. Hon'ble Sri Justice D.Ramesh</p>	<p>Registrar (Administration) Registrar General/ Registrar (Management)</p>	<p>The Committee may make the following recommendations:-</p> <p>a) Preparation of annual budget of the High Court, Subordinate Courts and revised estimates.</p> <p>b) Supervising preparation of annual budget of each</p>

	<p>Rs.3 lakh;</p> <p>b) To purchase the articles for the High Court.</p> <p>c) To identify the authorized Dealer/Shops for purchasing the stationery and all relevant articles to the Stores and Stationery.</p> <p>d) All other ancillary matters which include financial implications, for its consideration and to make recommendations to the Chief Justice.</p>			<p>District Court and subordinate courts.</p> <p>c) Monitoring budgetary expenditures of the High Court and District Courts.</p> <p>d) Recommendations to Purchase all articles by the High Court and District Courts, other than vehicles, in excess of the powers already delegated to the Unit heads in respect of District Courts.</p> <p>e) Approval of expenditure by the High Court in excess of Rs. 3 lakhs (Rupees Three Lakhs only).</p> <p>f) Annual Maintenance Contracts.</p> <p>g) Budget allotment to the High Court and Subordinate Courts.</p> <p>h) Purchase of various articles for the High Court including Stores and stationery.</p> <p>i) Discarding the old furniture.</p> <p>j) Recommendations of the Committee shall be acted upon as per the approval of the Hon'ble the Chief Justice.</p> <p>k) Any matter required to be examined regarding purchase of any article, requested by the Hon'ble the Chief Justice, shall be examined by the Committee.</p> <p>l) Purchase and repairs of the vehicles.</p> <p>m) To facilitate the adoption of rational and scientific approach in utilization of funds under 14th Finance Commission.</p>
11	<p>Computerization of the High Court and Subordinate Courts and Steering Committee constituted under e-Courts Project. (e-courts)</p>	<p>1. Hon'ble Sri Justice A.V.Sesha Sai 2. Hon'ble Sri Justice U.Durga Prasad Rao 3. Hon'ble Sri Justice D.V.S.S.Somayajulu</p>	<p>Registrar (IT-cum-CPC)</p>	<p>a) To frame the proposed rules for digitalization, destruction of old records and preservation of the electronic records for the High Court and Subordinate Courts.</p> <p>b) Data entry of all case records.</p> <p>c) Establishing Judicial</p>

				<p>Service Centres.</p> <p>d) Video conferencing between all Courts and Jails.</p> <p>e) Management of websites of the High Court and District Courts.</p> <p>f) To find out the possibility of functioning of the High Court and Subordinate Court as Virtual Courts through Video Conferencing.</p> <p>g) Establishing e-Courts in the High Court/Subordinate Courts and to start e-filing.</p> <p>h) Purchase of computer software & hardware, annual maintenance of software & hardware and purchase of computer stationery.</p> <p>i) Effective utilization of IT Tools to ensure better case management in digitized format and disposal review mechanism in the High Court and Subordinate Courts.</p> <p>j) Any other issue touching the subject matter as assigned by the Hon'ble the Chief Justice.</p>
12	Arrears Committee	<ol style="list-style-type: none"> 1. Hon'ble Sri Justice U.Durga Prasad Rao 2. Hon'ble Sri Justice D.V.S.S. Somayajulu 3. Hon'ble Sri Justice B.Krishna Mohan 	Registrar (Judicial)	<p>a) To set measurable performance standards for Courts, addressing issues of quality, responsiveness and timeliness.</p> <p>b) Monitoring disposal of cases in the High Court and Subordinate Courts including issues relating to delay and arrears.</p> <p>c) Implementation of the scheme of Model Courts.</p> <p>d) Evolving Action Plan to clear backlog of Old cases particularly those pending for more than 5 years in the High Court and Subordinate Courts.</p> <p>e) Monitoring the expeditious trial of under trial prisoners' cases and for monitoring jail appeals, complaints and other matters pertaining to Jails and under trial prisoners.</p>

				f) To oversee the issues relating to POCSO offences and Prevention of Corruption cases.
13 (I)	<u>I.</u> High Court Establishment Committee.	<u>I.</u> 1. Hon'ble Sri Justice D.V.S.S.Somayajulu 2. Hon'ble Sri Justice CH.Manavendranath Roy 3. Hon'ble Smt Justice Lalitha Kanneganti	Registrar (Administration)	<u>I.</u> a) Compassionate Appointments, consideration of matters relating to High Court employees regarding promotions, confirmation on completion of probation and other incidental matters, continuance of employees in High Court service beyond 50 years of age or on completion of 20 years service, whichever is earlier, and any other matter pertaining to staff of High Court as assigned by the Hon'ble the Chief Justice. b) To consider representations and grievances of Officers and employees of the High Court. c) For recommending cadre strength and restructuring of staff pattern of the High Court and capacity building of the employees of the High Court including matters relating to recruitment, service conditions, Pay Rules and other service conditions of High Court employees. d) Law Clerks and internships. e) Disciplinary matters relating to the Officers and staff of High Court.
13 (II)	<u>II.</u> Establishment Committee for General Administration of District Courts.	<u>II.</u> 1. Hon'ble Sri Justice M.Satyanarayana Murthy 2. Hon'ble Sri Justice M.Ganga Rao 3. Hon'ble Sri Justice Battu Devanand		<u>II.</u> a) Transfers and Postings of Administrative Officers. b) Appeals and revisions pertaining to inter-se seniority, promotion, pay fixation, probation, regularization, confirmation, selection grade of the staff of the District Courts. c) Transfer of an individual from one unit to another unit. (Inter District Transfers) d) Conversion of contingent employees to regular employees.

				<p>e) To consider the grievances and demands of employees of subordinate Courts.</p> <p>f) Creation of posts in Subordinate judiciary.</p> <p>g) Disciplinary matters relating to the staff of Subordinate courts.</p>
14	Special Magistrates Committee	<ol style="list-style-type: none"> 1. Hon'ble Smt Justice T.Rajani 2. Hon'ble Sri Justice D.V.S.S.Somayajulu 3. Hon'ble Sri Justice N.Jayasurya 	Registrar General	<p>a) For appointment of Special Judicial Magistrates of II Class/ Special Metropolitan Magistrates of II Class, Special Magistrates under 14th Finance Commission.</p> <p>b) For monitoring the functioning of the existing Courts of Special Magistrates.</p>
15	Matters including the issues relating to properties and passports of Judicial Officers.	<ol style="list-style-type: none"> 1. Hon'ble Sri Justice M.Satyanarayana Murthy 2. Hon'ble Smt Justice K.Vijaya Lakshmi 3. Hon'ble Sri Justice M.Ganga Rao 	<p>Registrar (Vigilance)</p> <p>Registrar (Administration)</p>	<p>a) To recommend for the permission for acquiring and disposal of immovable/movable properties by way of lease, mortgage, sale, gift or otherwise by Judicial Officers.</p> <p>b) To recommend for grant of no objection certificate to the judicial officers for passports and prosecute higher studies in accordance with the guidelines.</p> <p>c) To frame guidelines relating to acquiring and disposal of movable/immovable properties by the Judicial Officers and framing of guidelines for the grant of No objection certificate to the Judicial Officers for passports and prosecute higher studies.</p>
16	Juvenile Justice Committee	<ol style="list-style-type: none"> 1. Hon'ble Sri Justice G.Shyam Prasad 2. Hon'ble Smt Justice K.Vijaya Lakshmi 3. Hon'ble Sri Justice M. Ganga Rao 	Registrar (Judicial)	For monitoring the functioning of Juvenile Justice Boards, CWC and to oversee the matters relating thereto.
17	Right to Information Act Committee	<ol style="list-style-type: none"> 1. Hon'ble Ms. Justice J.Uma Devi 2. Hon'ble Sri Justice N.Jayasurya 	<p>Registrar General/</p> <p>Registrar (Judicial)</p>	For implementation of provisions of Right to Information Act.
18	Committee to deal with various issues.	<ol style="list-style-type: none"> 1. Hon'ble Sri Justice CH.Manavendranath Roy 2. Hon'ble Sri Justice M.Venkata Ramana 3. Hon'ble Sri Justice R.Raghunandan Rao 	Registrar (Judicial)	a) To supervise and monitor the progress made in the State of AP for seizure, sampling, safe storage and disposal of the seized drugs, Narcotics and Psychotropic

				<p>substances under Section 52-A of the NDPS Act, 1995 and wherever necessary and to issue appropriate directions for a speedy action wherever necessary.</p> <p>b) To deal with the matters relating to Public Interest Litigation (PIL).</p> <p>c) To oversee the progress of the cases relating to Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of sex selection) Act as per the Judgment of the Hon'ble Supreme Court in W.P. (C) Nos.349 of 2006 and 575 of 2014.</p> <p>d) To sensitize the Family Court matters at the High Court level, on the lines of Supreme Court Committee for sensitization of Family Court matters.</p> <p>e) Any other issue touching the subject matter as assigned by the Hon'ble the Chief Justice.</p>
19	Committee to deal with Arbitration, Mediation and Legal Services	<ol style="list-style-type: none"> 1. Hon'ble Sri Justice Rakesh Kumar 2. Hon'ble Sri Justice C.Praveen Kumar 3. Hon'ble Sri Justice A.V.Sesha Sai 	Member Secretary	<p>a) To oversee proper implementation of ADR mechanisms in the High Court and Sub-ordinate Courts.</p> <p>b) To co-ordinate the functioning of the State Legal Services Authority, and the Arbitration and Mediation Centre.</p> <p>c) Board of Governors of Arbitration Centre,</p> <p>d) Board of Governors of Mediation Centre,</p>
20	Coordination Committee to maintain cordial relations between Bench and Bar; Bench and Staff members.	<ol style="list-style-type: none"> 1. Hon'ble Sri Justice A.V.Sesha Sai 2. Hon'ble Smt Justice T.Rajani 	Registrar (Vigilance)	<p>a) To coordinate the problems of Bench & Bar.</p> <p>b) To deal with the representations given by the Bar Associations/ Advocates.</p> <p>c) To deal with the representations/ suggestions submitted by the Judicial Officers/ Bar Associations/ Advocates.</p> <p>d) Any other issue touching the subject matter as assigned by the Hon'ble the Chief Justice.</p>

21	Gender Sensitization Committee	<ol style="list-style-type: none"> 1. Hon'ble Ms. Justice J.Uma Devi 2. Hon'ble Smt. Justice K.Vijaya Lakshmi, Advocate 3. Sri Y.V.Ravi Prasad, Senior Advocate (Male) 4. Ms. Sridevi, Advocate (Female) 5. Smt A.Jayanti, Advocate (Female) 6. Sri Ganupalli Tirupati Rao, Member of NGO 7. Smt A.Savithamma, Assistant Registrar 	Registrar General	<p>a) To deal with complaints relating to sexual harassment of working women in the High Court (for implementation of the guidelines laid down in Visakha's case)</p> <p>b) For gender sensitization and internal complaints in the High Court.</p>
22	Permanent Committee for designation of Senior Advocates	<ol style="list-style-type: none"> 1. The Hon'ble The Chief Justice 2. Hon'ble Sri Justice Rakesh Kumar 3. Hon'ble Sri Justice C.Praveen Kumar <p>Members:</p> <ol style="list-style-type: none"> 1. The Advocate General, State of Andhra Pradesh 2. Sri Y.V.Ravi Prasad, Senior Advocate 	Registrar General	For designation of Senior Advocates in compliance of directions of Hon'ble the Supreme Court vide order dated 12.10.2017 in W.P (C) No.454 of 2015
23	Temporary Committees (as per requirement)	<ol style="list-style-type: none"> 1. Hon'ble Sri Justice D.V.S.S.Somayajulu 2. Hon'ble Sri Justice D.Ramesh 	Registrar General Registrar (Recruitment)	<p>a) For general management and implementation of recommendations from different quarters including Chief Justices' Conference and joint conference of Chief Justices and Chief Ministers.</p> <p>b) To ensure proper utilization of funds and to closely monitor the timely completion of projects and to facilitate a proper co-ordination between the officials at District level and the decision making authorities of the State Government as resolved in Chief Justices' Conference, 2016 held on 22nd and 23rd April, 2016.</p> <p>c) For advising the High Court on all legal matters where High Court or District Courts have been impleaded as party and also for seeking special opinions.</p>
24	Protocol Committee	<ol style="list-style-type: none"> 1. Hon'ble Sri Justice CH.Manavendranath Roy 2. Hon'ble Smt Justice Lalitha Kanneganti. 	Registrar (Protocol)	<p>a) To take policy decisions regarding protocol at all levels.</p> <p>b) To look after all protocol issues.</p> <p>c) To look after the protocol regarding TTD and Srisailam temple.</p> <p>d) All protocol issues including facilities extended to Hon'ble Retired Judges.</p>

Note: 1. In case of lack of unanimity of any of the subject amongst the Members of the Committees, it be recommended with the majority of the Members and the decision of the Hon'ble the Chief Justice would be final.

2. The recommendations made by the Members of the Committees in which the Hon'ble the Chief Justice has not participated, such recommendations shall be placed before the Hon'ble the Chief Justice for finalization.

3. Whenever the meetings, in which the Hon'ble the Chief Justice is sitting, are held, the concerned Registry Officers may be allowed to sit during meeting along with the relevant records and Rules to assist the Members of the Committee on the subject but they are not supposed to give their opinions except to assist the Members of the Committee on facts and law.

Date: 20.06.2020

REGISTRAR GENERAL